

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 2137/96

New Delhi this the 30th day of October 1996

Hon'ble Shri K.Muthukumar, Member(A)

Hon'ble Dr. A.Vedavalli, Member (J)

Shri Likender Tyagi,
S/O Shri Jai Prakash Tyagi,
R/O H-24, P.S.Sarojini Nagar,
New Delhi.

.....Applicant

(By Advocate: Mrs Meera Chhibber)

Versus

1. Government of NCT of Delhi
through Commissioner of Police
PHQ M.S.O. Building,
I.P.Estate,
New Delhi.

2. Dy.C.P. IInd Bn DAP
Recruitment Cell
through
PHQ MSO, Building,
I.P.Estate,
New Delhi.

.....Respondents

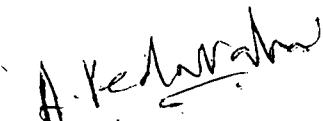
(By Advocate: Shri Amresh Mathur)

ORDER(Oral)

Hon'ble Shri K.Muthukumar, Member(A)

Heard the parties. As the point involved in this OA is a short one, the matter is disposed of at the admission stage itself. A short question involved is that by the impugned order dated 20-9-96 the applicant was informed that his case was sent to the Competent Authority for giving him age relaxation but it was pending adjudication. The learned counsel for the respondent submits that the matter was re-considered and the applicant has since been considered and has been allowed to join the post of

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Constable (Executive) on 29-10-96 and he also submits that consequent on his joining he is entitled to be sent for training and in view of this no further grievance survives. Accordingly in view of the submissions made by the learned counsel for the respondents this OA has become infructuous and is accordingly dismissed.



(DR. A. VEDAVALLI)
Member (J)



(K. MUTHUKUMAR)
Member (A)

CC.